

**CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH**

**MA/020/00518/2020 & MA/020/00519/2020 in OA/020/00780/2017  
& OA/020/00780/2017**



HYDERABAD, this the 19th day of February, 2021

**Hon'ble Mr. Ashish Kalia, Judl. Member  
Hon'ble Mr. B.V. Sudhakar, Admn. Member**

S.Ramachandra Rao S/o Late Simhachalam,  
Aged 42 years, Office Superintendent in the Office of ADEN/JDB  
R/o S-3, Baba Towers, Masjid Street, Railway New Colony,  
Visakhapatnam – 530 016. ...Applicant

(By Advocate : Mr. V. Ravindranath Reddy)

Vs.

1. Union of India, Rep by its General Manager,  
East Coast Railway, Rail Sadan,  
Chandrasekharpur, Bhubaneswar, Orissa – 751 017.
2. Sr.Dy.General Manager/Vigilance Department,  
East Coast Railway, Rail Sadan,  
C.S.Pur, Bhubaneswar, Orissa – 751 017.
3. Divisional Railway Manager (P),  
Waltair Division, East Coast Railway,  
Dondaparthi, Visakhapatnam, A.P - 530016.
4. Disciplinary Authority / Divisional Engineer,  
East Coast Railway, Waltair Division,  
Visakhapatnam - 530016.
5. Inquiry Officer, Vigilance Department,  
O/o Sr. Dy. Gen. Manager,  
East Coast Railway, CS Pur,  
Bhubaneswar, Orissa – 751 017.
6. Presiding Officer, Vigilance Department,  
O/o Sr. Dy. Gen. Manager,  
East Coast Railway, CS Pur,  
Bhubaneswar, Orissa – 751 017. ....Respondents

(By Advocate : Mr. S. M. Patnaik, SC for Rlys)

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**ORAL ORDER**  
**(As per Hon'ble Mr.Ashish Kalia, Judicial Member)**

**Through Video Conferencing:**

Heard counsel on both sides.



2. The applicant has filed MA for challenging the impugned orders passed by the Revisionary Authority / Appellate Authority / Disciplinary Authority, which changes the entire petition, which is not permissible under Law of Amendment.
3. Under these circumstances, as submitted by Mr. S. M. Patnaik, learned Standing Counsel for Respondents, this petition becomes infructuous.
4. After hearing learned counsel for the parties at length, we hereby grant liberty to the applicant to challenge the impugned orders passed by the Revisionary Authority / Appellate Authority / Disciplinary Authority by filing fresh OA. With these observations, OA as well as MAs stand disposed of.
5. No order as to costs.

**(B.V.SUDHAKAR) (ASHISH KALIA)**  
**ADMINISTRATIVE MEMBER**                   **JUDICIAL MEMBER**

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